



The Uttar Pradesh Awas Evam Vikas Parishad (Sanshodhan) Act, 2010

Act 7 of 2010

Keyword(s):

Housing and Urban Planning, City, Masterplan, Premises

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, मंगलवार, 2 मार्च, 2010

फाल्गुन 11, 1931 शक सम्वत्

उत्तर प्रदेश सरकार
विधायी अनुभाग-1

संख्या 303/79-वि-1-10-1(क)-9-2010
लखनऊ, 2 मार्च, 2010

अधिसूचना
विधि

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश आवास एवं विकास परिषद् (संशोधन) विधेयक, 2010 पर दिनांक 2 मार्च, 2010 को अनुमति प्रदान की और वह उत्तर प्रदेश अधिनियम संख्या 7 सन् 2010 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश आवास एवं विकास परिषद् (संशोधन) अधिनियम, 2010
(उत्तर प्रदेश अधिनियम संख्या 7 सन् 2010)

[जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ]

उत्तर प्रदेश आवास एवं विकास परिषद् अधिनियम, 1965 का अन्तर् संशोधन करने के लिए

अधिनियम

भारत गणराज्य के इकसठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :-

1-यह अधिनियम उत्तर प्रदेश आवास एवं विकास परिषद् (संशोधन) अधिनियम, संक्षिप्त नाम 2010 कहा जायेगा।

उत्तर प्रदेश
अधिनियम संख्या 1
सन् 1966 की धारा
3 का संशोधन

2-उत्तर प्रदेश आवास एवं विकास परिषद् अधिनियम, 1965 की धारा 3 में,—

(क) उपधारा (5) में खण्ड (क) के स्थान पर निम्नलिखित खण्ड रख दिये जायेंगे, अर्थात् :—

“(क) मंत्री, आवास एवं शहरी नियोजन विभाग, उत्तर प्रदेश
—अध्यक्ष, पदेन ;

(क-1) प्रमुख सचिव/सचिव, आवास एवं शहरी नियोजन विभाग,
उत्तर प्रदेश सरकार —कार्यकारी अध्यक्ष/सदस्य, पदेन।”

(ख) उपधारा (7) के पश्चात् निम्नलिखित उपधारा बढ़ा दी जायेगी,
अर्थात् :—

“(8) कार्यकारी अध्यक्ष, अध्यक्ष की अनुपस्थिति में उसके अनुमोदन
से अध्यक्ष के कृत्यों का निष्पादन और कर्तव्यों का निर्वहन करेगा।”

उद्देश्य और कारण

उत्तर प्रदेश आवास एवं विकास परिषद् अधिनियम, 1965 (उत्तर प्रदेश अधिनियम संख्या 1 सन् 1966) का अधिनियम उत्तर प्रदेश में आवास एवं विकास परिषद् की स्थापना, उसके निगमन और कार्य करने की व्यवस्था करने के लिए किया गया था। उक्त अधिनियम को और अधिक प्रभावी बनाने के उद्देश्य से यह निश्चय किया गया कि उक्त अधिनियम को संशोधित करके उक्त परिषद् के गठन की व्यवस्था इस प्रकार की जाय कि प्रमुख सचिव/सचिव, आवास एवं शहरी नियोजन विभाग, उत्तर प्रदेश के स्थान पर मंत्री, आवास एवं शहरी नियोजन विभाग, उत्तर प्रदेश उसके पदेन अध्यक्ष होंगे और प्रमुख सचिव/सचिव, आवास एवं शहरी नियोजन विभाग, उत्तर प्रदेश सरकार उसके पदेन, कार्यकारी अध्यक्ष/सदस्य होंगे और अध्यक्ष के अनुमोदन से कार्यकारी अध्यक्ष द्वारा अध्यक्ष के कृत्यों का निष्पादन और कर्तव्यों का निर्वहन किया जायेगा।

तदनुसार उत्तर प्रदेश आवास एवं विकास परिषद् (संशोधन) विधेयक, 2010 पुरःस्थापित किया जाता है।

आज्ञा से,
प्रताप वीरेन्द्र कुशवाहा,
सचिव।

No. 303(2)/LXXIX-V-1-10-1(ka)-9-2010

Dated Lucknow, March 02, 2010

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Awas Evam Vikas Parishad (Sanshodhan) Adhiniyam, 2010 (Uttar Pradesh Adhiniyam Sankhya 7 of 2010) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 2, 2010.

THE UTTAR PRADESH AWAS EVAM VIKAS PARISHAD
(SANSHODHAN) ACT, 2010
(U.P. ACT NO. 7 OF 2010)

[As passed by the Uttar Pradesh Legislature]

AN
ACT

furth~~er~~ to amend the Uttar Pradesh Aw~~as~~ Evam Vikas Parishad Adh~~iniyam~~, 1965.

IT IS HEREBY enacted in the Sixty-first Year of the Republic of India as follows :-

- | | |
|---|--|
| 1. This Act may be called the Uttar Pradesh Aw as Evam Vikas Parishad (Sanshodhan) Adh iniyam , 2010. | Short title |
| 2. In section 3 of the Uttar Pradesh Aw as Evam Vikas Parishad Adh iniyam , 1965,- | Amendment of section 3 of U.P. Act no. 1 of 1966 |

(a) in sub-section (5) for clause (a) the following clauses shall be substituted, namely :-

“(a) the Minister, Housing and Urban Planning Department, Uttar Pradesh—Adhyaksh *ex-officio*;

(a-1) the Principal Secretary/Secretary to the Government of Uttar Pradesh in Housing and Urban Planning Department—Karyakari Adhyaksh/Sadasya *ex-officio*.”

(b) after sub-section (7) the following sub-section shall be inserted, namely :-

“(8) the Karyakari Adhyaksh shall in the absence of Adhyaksh perform the functions and discharge the duties of the Adhyaksh with the approval thereof.”

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Aw~~as~~ Evam Vikas Parishad Adh~~iniyam~~, 1965 (U.P. Act no. 1 of 1966) has been enacted to provide for the establishment, incorporation and functioning of a Housing and Development Board in Uttar Pradesh. With a view to making the said Act more effective it is decided to amend the said Act to provide for constituting the said Board, in such manner that the Minister, Housing and Urban Planning Department, Uttar Pradesh shall be its *ex-officio* Chairman in place of the Principal Secretary/Secretary to the Government of Uttar Pradesh in Housing and Urban Planning Department and the Principal Secretary/Secretary to the Government of Uttar Pradesh in Housing and Urban Planning department shall be its *ex-officio*, Karyakari Adhyaksh/Sadasya and for performing the functions and discharging the duties of the Adhyaksh by the Karyakari Adhyaksh with the approval of the Adhyaksh.

The Uttar Pradesh Aw~~as~~ Evam Vikas Parishad (Sanshodhan) Vidheyak, 2010 is introduced accordingly.

By order,
P. V. KUSHWAHA
Sachiv.

पी०एस०यू०पी०-ए०पी० 1166 राजपत्र (हि०)-2010-(2480)-597 प्रतियां-(कम्प्यूटर/आफसेट)।

पी०एस०यू०पी०-ए०पी० 235 सा० विधायी-2010-(2481)-850 प्रतियां-(कम्प्यूटर/आफसेट)।